

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP No.160/2018 in
OA No.2865/2015

New Delhi this the 15th day of March, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Sh. Jagdish Chand (Retd. PO),
S/o Late Birbal,
R/o H.No. B-25, Raju Park, Khan Pur,
Pushpa Bhawan, N.Delhi.

-Petitioners

(By Advocate: Ms. Sumedha Sharma)

Versus

1. Sh. Uday Pratap,
Vice Chairman DDA, Delhi.
2. Sh. Manish Goyal,
Commissioner South MCD
3. Sh. Anil Kumar Singh, CEO,
Delhi Jal Board, Varunalya, Phase II
Karol Bagh, Delhi, New Delhi.

-Respondents

ORDER (Oral)

By Mr. V. Ajay Kumar, Member (J):

When this matter was taken up for hearing, the learned counsel for the petitioner having noticed that the applicant can question the action/inaction of the respondents instead of filing the Contempt Petition, in view of the order in O.A., seeks liberty to withdraw the C.P. with liberty to avail remedies in accordance with law.

2. Accordingly, the C.P. is dismissed as withdrawn with liberty as aforesaid.

***(Nita Chowdhury)*
Member (A)**

CC.

***(V. Ajay Kumar)*
Member (J)**